

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Monday 28<sup>th</sup> day of January Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)  
THE HON'BLE MR. P.MADHAVAN, MEMBER (J)

C.P. 310/120 of 2018  
IN  
O.A. 773 of 2018

R. Subramaniyan, aged 66 years,  
Chief Accounts Officer (Retired), BSNL,  
Plot No.4, Srivari Garden Extn.,  
Palur East, Bikshandar Kovil,  
Trichy- 621 216.

....Applicant

(By Advocate: M/s.P. Wessly Issac)

Versus

1. Shri Anupam Srivastava  
Chairman and Managing Director,  
Bharat Sanchar Nigam Limited, Corporate Office,  
Bharat Sanchar Bhavan, Harish Chandra Mathur Lane,  
Janpath, New Delhi – 110 001;
2. Smt. Sujata Ray,  
Director (Finance),  
BSNL, Corporate Office, Bharat Sanchar Bhavan,  
Harish Chandra Mathur Lane, Janpath,  
New Delhi- 110 001;
3. Sri V. Raju,  
Chief General Manager Telecom,  
Tamil Nadu Telecom Circle, BSNL,  
7<sup>th</sup> Floor, ADMN Building,  
No. 16, Greams Road,  
Chennai- 600 006;
4. Smt. S.E. Rajam,  
Principal General Manager, BSNL,  
O/o. Principal General Manager, BSNL,  
No.4, Bharathidsan Salai,  
Trichy- 620 001.

...Respondents/Respondents

(By Advocate: Mr. Velusamy)

**O R A L   O R D E R**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

When the matter is called, learned counsel for the C.P. respondents produces a copy of the order dated 21.01.2019 passed in compliance of the order of this Tribunal dated 26.6.2018 which is taken on record. Learned counsel for the C.P. applicant admits that the order had been passed though the applicant is not satisfied. Accordingly, the applicant may be granted liberty to challenge the order, it is urged.

2. Keeping in view the above, the C.P. is closed as there is no *prima facie* evidence of wilful disobedience by the respondents. Notices if any are discharged.

(P. MADHAVAN)  
MEMBER (J)

(R. RAMANUJAM)  
MEMBER (A)

28.1.2019

Asvs.